

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.2037/2018**

**In**

**R.A. No. \_\_\_/2018**

**In**

**Company Appeal (AT) (Insolvency) No.697/2018**

**In the matter of:**

Substantia Capital Services LLP ..... Appellant

Versus

Neelkanth Realtors Pvt. Ltd. .... Respondent

Appearance: Anandini Kumar, Advocate for the Appellant.

**14.12.2018**

This is an application under sub-rule (2) to Rule 26 of the NCLAT Rules, 2016 (hereinafter referred to as the Rules) to extend the time granted for compliance.

2. The facts mentioned in the Interlocutory Application in short is that the Appellant filed the Restoration Application on 26.11.2018 and the Office after scrutiny of the Restoration Application on 28.11.2018 intimated and returned the Restoration Application to the Appellant on the same very day. The Appellant re-filed the Restoration Application on 10.12.2018. The Appellant submitted that on the instructions of Office, defects were cured and it has taken some time and, so, there is a delay of 05 days in re-filing the Restoration Application, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the Interlocutory Application as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the Interlocutory Application,

which are sufficient, the delay in re-filing the Restoration Application is hereby condoned.

5. As prayed by learned Counsel, put up the case before the Hon'ble Bench under the heading for restoration on 18.12.2018.

6. With the aforesaid order, this Interlocutory Application stands disposed of.

(Peeush Pandey)  
Registrar